Would you bring forward amendments to the law to award the stringent punishment to the persons found violating the law?

SHRI T. ANJIAH: In all the Government Departments, the principle of equal pay for equal work is being followed. So far as the private sector is concerned, there are certain difficulties. As I have said just now, a committee is being set up for this purpose.

MR. SPEAKER: You cannot blame me. I have called three Members as against one .....(Interruptions).....

## [English]

# Assistance to States for Construction of Godowns

\*327. SHRIMATI JAYANTI
PATNAIK: Will the Minister of
AGRICULTURE AND RURAL DEVELOPMENT be pleased to state:

(a) whether Government are assisting

various States for the construction of godowns in rural areas;

- (b) if so, the extent of assistance provided to different States during the Sixth Plan to create adequate storage facilities for the agricultural products; and
- (c) the number of godowns constructed in Orissa with Central assistance during the Sixth Plan?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR): (a) and (b). Yes, Sir. A scheme for Establishment of a National Grid of Rural Godowns is being operated by the Department of Rural Development.

Assistance provided to different States during the VIth Plan under this scheme is annexed.

(c) Out of 82 rural godowns sanctioned under this scheme in Orissa, 22 have been completed till 30th January, 1985 as per information furnished by the State Government.

## Statement

Amount of central subsidy released during the Sixth Five Year Plan (1980-85) to various States Union Territory under the scheme for Establishment of a National Grid of Rural Godowns.

	State		Amount of central
No.			subsidy released
1. Andh	a Pradesh	•••	Rs. 60,52,388/-
2. Bihar		•••	Rs. 1,14,71,470/-
3. Gujara	at	***	Rs. 2,09,91,977/-
4. Goa,	Daman & Diu	•••	Rs. 2.43,667/-
5. Harya	па	***	Rs. 44,48,500/-
6. Karna	taka		Rs, 1,12,04,572/-
7. Madh	ya Pradesh		Rs. 1,49,16,455/-
8. Mahas	rashtra	***	Rs. 3,28,52,449/-
9. Orissa		***	Rs. 34.87,500/-
10. Rajast	han	***	Rs. 58,15,002/-
11 Tamil	Nadu	•••	Rs. 88,50,000/-
12. Uttar	Pradesh	•••	Rs. 27,47,153/-
13. Sikkin	n	•••	Rs. 2,28,167/-
14. West	Bengal	•••	Rs. 23,06,587/-
TOTA	AL:		Rs. 12,56,15,887/-

SHRIMATI JAYANTI PATNAIK : Sir, we have to provide all possible incentives to the farmers to save their produce from wastage. Hence there is a greater need for creating additional storage facilities. I would like to know from the Hon. Minister the extent of storage facilities in the beginning of the Sixth Plan and the storage facilities that have been added during the Sixth Plan. does it meet the total requirement of the country, what is the percentage of target achieved in the Sixth Plan, whether the programe will be continued and augmented in the Seventh Plan and, if so, to what extent

SHRI CHANDULAL CHANDRA-KAR: In fact, till 31st, March, 1:80. the total capacity of godowns was 185.78 lakh tonnes. Afterwards, another 131,60 iakh tonnes were added in the Sixth Plan.

SHRIMATI JAYANTI PATNAIK : Does it meet the total requirement of the country, I have asked that also.

SHRI CHANDULAL CHANDRA-KAR: The requirement, of course, goes on increasing. This is a continuous process and we will have to find out continuously as to how many godowns with be needed. As our production goes on, the demand will also go on increasing and hance the need for construction of godowns will also go on increasing. We will be doing it continously and will try to provide the money that will be required for that.

SHRIMATI JAYANTI PATNAIK : In fact, I have asked about the percentage of the target achieved. Anyway, my second supplementary is what is the involvement of the World Bank and the NCDC in this programme.

SHRI CHANDULAL CHANDRA-KAR : I think Madam knows well that so far as the construction of godowns is concerned, there are various agencies. namely, the Food Corporation of India, Central Warehousing Corporation, State Warehousing Corporations, State Governments, which are constructing godowns,

Then there is the National Grid also. As per the provisional information furnished by the State Governments, out of a total of 3,264 godowns sanctioned construction of 995 godowns has been completed in the Sixth Plan

PROF MADHU DANDAVATE: Sir, about the State Government She can get the information from Shr i Patnaik.

SHRI K.H. RANGANATH: The hon. Minister was pleased to say that the requirement of the godowns is increasing. In the absence of a scientific assessment of the requirements of the godowns we are apt to forget the interests of the agriculturists. The small agriculturist is not in a position to keep his grains in the house, in mediately he has to take it out and resort to distress sale in view of this I would like to know whether the Government has made any scientific assessment of the requirement of the godowns? If it has not been assessed will the Government take into consideration taking up steps to make such an assessment so that the agriculturists are relieved of this problem and that they are not forced to resort to distress sale?

SHRI CHANDULAL CHANDRA-KAR: The hon, Member is correct in saying that the requirements of the rural agriculturists for godowns and also for cold storage are very essential. But according to this programme we prepare the guidelines and the State Governments apprise us of total number of godowns which they are able to construct. Of course, there are many States which are not able to do it because their infrastructure is not yet ready or because they do not have adequate number of engineers for the purpose. Whenever a scheme or a demand for this comes, we sanction the money to the concerned States, but it depends upon them how much infrastructure and how much engineers they are able to arrange for the purpose. Of course, there are some States which have been given money but they have not been able to do it because of the lack

of necessary infrastructure or the required number of engineers.

DR. A.K. PATEL: I would like to know from the hon. Minister whether the amount released during the Sixth Plan has been fully utilised by the States and the Union Territories?

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BUTA SINGH): So far as the Sixth Plan outlay is concerned, Rs. 1750 lakhs were sanctioned for the National Storage Grid Scheme and the target was to create a capacity of two million tonnes in the rural areas. So far as the achivement is concerned, in the first year i.e. 1980-81 it was 1,018; in 1981-82 it was 943; in 1982-83, it was 232; in 1983-84 it wat 509 and in 1984-85 it was 426. The total was to be 3128.

Similarly, the capacity has also been worked out. So far as the actual expenditure is concerned, against the sanctioned outlay of Rs 1350, it has been to the tune of Rs 1257,

### [Translation]

Allotment of Plots to Small Scale
Industrialists by DDA

\*328 DR. CHANDRA SHEKHAR TRIPATHI: Will the Minister of WORKS AND HOUSING be pleased to state:

- (a) whether the Delhi Development Authority had registered small scale industrialists in 1976 for allotment of plots;
- (b) if so, the number of persons who got their units registered with DDA at that time;
- (c) whether DDA has not been able to allot plots to them so far; and
- (d) if so, the time by which DDA propose to allot the same to them?

[English]

THE MINISTER OF WORKS AND HOUSING SHRI ABDUL GHAFOOR):
(a) Yes, Sir.

- (b) Registration was done for all industries functioning in non-conforming areas whether small or large. In all 410 units were registered.
- (c) and (d). Out of 419 units who initially registered themselves with DDA by depositing 30% of the premium, 127 withdraw their deposits, thus leaving only 292 units eligible for allotment of plots.

DDA have already alloted alternative industrial plots in all the cases except in the case of 22 units. Their cases are under process. No time limit can, however, be laid to complete allotment of plots in the remaining cases.

### [Translation]

DR. CHANDRA SHEKHAR TRI-PATHI: Sir, on the one hand, our Hon Prime Minister wants that industrialisation should take place in the country speedily and a large number of agriculture workers should shift to industries so that the country march as towards progress, and on the other hand the institutions like D.D.A. have not been able to develop the plots in Mangolpuri Industrial Area even after 8 years. I want to know whether it is a fact.

SHRI ABDUL GHAFOOR : As I told you in the beginning, the D.D.A. gave advertisements in the newspapers, etc., for the registration and in response thereto about 15,000 applications were received from small, medium and big industrialists. Thereafter, the D.D.A. added a condition that the allotment would be made only after the payment of 30 per cent premium and due to this only 419 applicants were registered Out of these, 137 applicants withdrew their applications later. Out of the remaining 292 applicants, plots have been allotted to all except 22, but these people have not got possession thereof so far. It is hoped that possession would be given to these persons between 30th June and 30th September.